

Central Administrative Tribunal
Principal Bench, New Delhi.

DA-1944/93

(X)

New Delhi this the 22nd Day of April, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Naval Singh Yadav,
S/o Sh. Ram Singh Yadav,
Peon, Office of the Director,
National Institute of Criminology,
and Forensic Science,
Ministry of Home Affairs,
Government of India,
Institutional Area,
Sector-III, Rohini,
New Delhi-85.

Applicant

(By advocate Sh. M.L. Chawla)

versus

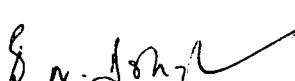
1. Union of India
through its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi-1.
2. The Director,
National Institute of Criminology,
and Forensic Science,
M.H.A., Govt. of India,
Institutional Area, Sector-III,
Rohini, New Delhi-85.
3. Shri Inder Lal,
Daftri, Office of the Director,
National Institute of Criminology
and Forensic Science,
M.H.A., Govt. of India,
Institutional Area,
Sector-III, Rohini,
New Delhi-85.

Respondents

ORDER (ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

In view of the order passed on M.A-1011/94 today,
this O.A. is dismissed as withdrawn.

A copy of the order may be given to the learned
counsel for the applicant if possible today.


(B.N. DHOUNDIYAL)
MEMBER(A)


(S.K. DHAON)
VICE CHAIRMAN

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